

under sub-section (1) of Section 619-A of the Companies Act, 1956.

- (ii) Review by the Government on the working of the above Corporation. [Placed in Library, see No. LT-1480/67.]

of India dated the 5th August, 1967. [Placed in Library, see No. LT-1379/67.]

- (2) to lay on the Table a copy each of the following Reports under sub-section (1) of section 619-A of the Companies Act, 1956 :—

ORDINANCES UNDER ARTICLE 123(2)(A) OF THE CONSTITUTION

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH) : I beg to lay on the Table a copy each of the following Ordinances under provisions of article 123(2)(a) of the Constitution :—

- (1) The Taxation Laws (Amendment) Ordinance, 1967 (No. 5 of 1967, promulgated by the President on the 14th September, 1967.
- (2) The Essential Commodities (Amendment) Ordinance, 1967 (No. 6 of 1967) promulgated by the President on the 16th September, 1967.
- (3) The Court-Fees (Delhi Amendment) Ordinance, 1967 (No. 7 of 1967) promulgated by the President on the 7th October, 1967.
- (4) The Essential Commodities (Second Amendment) Ordinance, 1967 (No. 8 of 1967) promulgated by the President on the 21st October, 1967. [Placed in Library, see No. LT-1481/67.]

NOTIFICATIONS UNDER NAVY ACT

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI B. R. BHAGAT) : I beg (1) to re-lay on the Table a copy each of the following Notifications under section 185 of the Navy Act, 1957 :—

- (i) The Naval Ceremonial, Conditions of Service and Miscellaneous (Fourth Amendment) Regulations 1967, published in Notification No. S.R.O. 17/E in Gazette of India dated the 7th July, 1967. [Placed in Library, see No. LT-1112/67.]
- (ii) The Navy (Disposal of Private Property) (Amendment) Regulations, 1967, published in Notification No. S.R.O. 257 in Gazette

- (i) Annual Report of the Bharat Earth Movers Limited, Bangalore for the year 1966-67 along with the Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library, see No. LT-1482/67.]

- (ii) Annual Report of the Bharat Electronics Limited, Bangalore for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library, see No. LT-1483/67.]

- (iii) Annual Report of the Hindustan Aeronautics Limited, Bangalore for the year 1966-67 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon. [Placed in Library, see No. LT-1484/67.]

DELHI SALES TAX (AMENDMENT) RULES

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) : I beg to relay on the Table a copy of the Delhi Sales Tax (Amendment) Rules, 1967, published in Notification No. F. 4(33)/62-Fin. (E)(I) in Delhi Gazette dated the 19th July, 1967, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941 as in force in the Union territory of Delhi. [Placed in Library, see No. LT-1289/67.]

FLOOD SITUATION IN THE COUNTRY

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : I beg to lay on the Table a statement on the flood situation in the country. [Placed in Library, see No. LT-1486/67.]

COAL MINES PROVIDENT FUND AND BONUS SCHEME ACT

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOY-